

O.I.H.

**GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT**

**LOK SABHA
STARRED QUESTION NO. 116
ANSWERED ON 30/07/2024**

INDEPENDENT FUNDS UNDER PMGSY

***116. Smt. Dhanorkar Pratibha Suresh:**

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government has issued any directions to all the State Governments to make provisions of independent funds for the maintenance and repair of roads constructed under the Pradhan Mantri Gram Sadak Yojana (PMGSY);**
- (b) if so, the details thereof, State-wise; and**
- (c) whether the Government has taken any action against various States including Maharashtra for not making provisions of said funds or not contributing to the maintenance and repair work of roads, if so, the details thereof?**

**ANSWER
MINISTER OF RURAL DEVELOPMENT
(SHRI SHIVRAJ SINGH CHOUHAN)**

(a) to (c) A Statement is laid on the Table of the House.

Statement referred to in reply to Parts (a) to (c) of Lok Sabha Starred Question No. 116 due for answer on 30.07.2024.

(a) to (c): Yes. As per Pradhan Mantri Gram Sadak Yojana (PMGSY) guidelines, maintenance of roads constructed under the programme is the responsibility of the State Governments. PMGSY roads are constructed by the State Governments with a design life of at least 10 years. The cost of maintenance of the roads during the design life is inbuilt in the Detailed Project Reports (DPRs).

All PMGSY road works are covered by initial five year (Defect Liability Period (DLP)) maintenance contracts to be entered into along with the construction contract, with the same contractor, as per the Standard Bidding Document of PMGSY. Maintenance funds to service the contract are required to be budgeted by the State Governments and placed at the disposal of the State Rural Roads Development Agencies (SRRDAs) in a separate maintenance account. On expiry of DLP period, PMGSY roads are required to be placed under Zonal maintenance contracts consisting of 5 year maintenance including renewal as per cycle, from time to time.

For IT based monitoring of maintenance of PMGSY roads in the DLP and post DLP phase, Electronic Maintenance of Rural Roads (eMARG) has been introduced. Payment to the contractor is to be made through eMARG which is based on the existing condition of road, its cross drainage works and traffic assets.

States, including Maharashtra, have entered into a Memorandum of Understanding with the Ministry of Rural Development, Government of India for providing adequate funds for the DLP and post DLP period. States are also required to certify appropriate release of maintenance funds, as per the programme guidelines, along with their fund requisition proposals.

The utilization of maintenance funds is reviewed in meetings held with the States at various levels. Shortcomings are brought to the notice of the States and action sought for remedying the shortfalls and ensuring that the roads are well maintained.
